
(2021) 07 SHI CK 0016
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 3613 Of 2021

Jhave Ram

APPELLANT

Vs

State Of HP And Ors

RESPONDENT

Date of Decision : 01-07-2021

Acts Referred:

Citation : (2021) 07 SHI CK 0016

Hon'ble Judges : Sureshwar Thakur, J;Sandeep Sharma, J

Bench : Division Bench

Advocate : Maan Singh, Sudhir Bhatnagar, Narender Guleria

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

(Through Video Conferencing)

1. By way of instant petition, petitioner has prayed for following main reliefs:

(I) That a writ in the nature of mandamus may very kindly be issued thereby directing the respondents to implement transfer order dated 2.6.2021

(Annexure P-2) by relieving the petitioner from the office of Principal Magistrate, Juvenile Justice Board, Kinnaur to the office of Child Development

Project Officer, Sundernagar, District Mandi, Himachal Pradesh.

(II) That the respondent No.4 may be directed to relieve the petitioner from his duties, without insisting for any substitute, forthwith, in compliance to order dated 2.6.2021 (Annexure P-2).

2. Learned counsel for the petitioner, on instructions, states that his client would be content and satisfied in case respondents are directed to implement the transfer order dated 2.6.2021(Annexure P-2) in a time bound manner.

Learned Additional Advocate General is not averse to the aforesaid innocuous prayer made on behalf of the petitioner.

3. Consequently, in view of above, present writ petition is disposed of with a direction to respondents/ competent authority to implement the transfer order dated 2.6.2021 (Annexure P-2), within a period of two weeks from today. All pending applications also stand disposed of.

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